

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGSSPECIAL LEAVE PETITION (CRIMINAL) Diary No. 7048/2025

[Arising out of impugned final judgment and order dated 20-09-2024 in CRC No. 15/2019 passed by the Special Judge (PC Act)(CBI)(Coal Block Cases)-01, Rouse Avenue District Court, New Delhi]

RATNAKAR MANIKARAO GUTTE

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT &amp; ORS.

Respondent(s)

(IA No. 56028/2025 - CONDONATION OF DELAY IN FILING)

Date : 05-05-2025 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) :

Mr. Vijay Aggarwal, Adv.  
Mr. Nagesh Bhel, Adv.  
Ms. Barkha Rastogi, Adv.  
Mr. Rhythm Aggarwal, Adv.  
Mr. Vishal Gourav, Adv.  
Mr. Saurabh Nager, Adv.  
Mr. Somesh Chandra Jha, AOR

For Respondent(s) :

UPON hearing the counsel, the Court made the following  
O R D E R

Delay condoned.

Issue Notice and tag with SLP(Crl.) Nos. 16075-16076/2024,  
titled "*M/s. Mahabhadra Constructions Limited & Anr. vs. Directorate of Enforcement*".

Notice will be served by all modes, including *dasti*.

We make it clear that the proceedings before the trial Court  
have not been stayed.

(DEEPAK GUGLANI)  
AR-cum-PS(R.S. NARAYANAN)  
ASSISTANT REGISTRAR